

**Criminal Revision No. 12/2020  
State Vs. Narayan Dutt Sharma**

07.08.2020

**Present: Sh. Manish Rawat, PP for CBI.**

**None for accused/respondent.**

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020; 16/DHC/2020 dated 13.06.2020 and No. 26/DHC/2020 dated 30.07.2020.

None for accused/respondent has appeared despite service of notice through holding IO.

Let a fresh notice be issued to the accused/respondent directly through holding IO for appearance on VC on the next date.

**List on 01.09.2020 at 11.00 AM for appearance.**

A copy of this order be annexed with the summons/notice. A copy of this order be also sent to the Computer Branch to be uploaded on the official website.

**(SUJATA KOHLI)**

District & Sessions Judge-cum-Spl. Judge  
(PC Act) (CBI)/RADC/ND/07.08.2020

**Criminal Revision No. 26/2020**

**CBI VS. Naveen Kaushik**

07.08.2020

**Present: Sh. Umesh Chandra Saxena, Sr. PP for CBI/revisionist with holding IO / SI Nishender Diwakar.**

**Sh. Radhey Shyam Ahuja, Advocate for accused/ respondent.**

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020; 16/DHC/2020 dated 13.06.2020 and No. 26/DHC/2020 dated 30.07.2020.

As per the holding IO accused/respondent has been duly served.

Ld. Counsel for the accused/respondent submits that copy of the revision has been supplied to him.

Let reply be filed within two weeks with advance copy to the opposite party.

**Put up on 03.09.2020 at 02:30 PM for reply, alongwith connected matters.**

A copy of this order also sent to the Computer Branch for uploading on the official website.

**(SUJATA KOHLI)**

District & Sessions Judge-cum-Spl. Judge  
(PC Act) (CBI)/RADC/ND/07.08.2020

**Criminal Revision No. 15/2019**  
**Dr. Gaurav Malik Vs. CBI**

07.08.2020

**Present: Sh. Ashesh Lal, Advocate for revisionist.**

**Sh. Umesh Chandra Saxena, Sr. PP for CBI/respondent.**

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020; 16/DHC/2020 dated 13.06.2020 and No. 26/DHC/2020 dated 30.07.2020.

Ld. Counsel for revisionist submits that notice of the revision has already been issued to the CBI prior to the lockdown. Reply has also been filed by the CBI and advance copy of the same has been supplied to him. **Ahmad is directed to file a report in this regard.**

At this stage, Ld. Sr. PP submits that he needs time to verify the record and take appropriate instructions in the matter and also to prepare for the file.

In view of the request, it is made clear that if reply not filed earlier, let same be filed with advance copy to the opposite party within two weeks.

**List on 07.08.2020 at 02:30 PM for final arguments.**

A copy of this order be sent to the Computer Branch for uploading on the official website.

**(SUJATA KOHLI)**

District & Sessions Judge-cum-Spl. Judge  
(PC Act) (CBI)/RADC/ND/07.08.2020

**Criminal Revision No. 25/2020  
CBI VS. ASHWANI SHARMA**

07.08.2020

**Present: Sh. Umesh Chandra Saxena, Sr. PP for CBI/revisionist with holding IO / SI Nishender Diwakar.**

**Sh. Radhey Shyam Ahuja, Advocate for accused/  
respondent.**

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020; 16/DHC/2020 dated 13.06.2020 and No. 26/DHC/2020 dated 30.07.2020.

As per the holding IO accused/respondent has been duly served.

Ld. Counsel for the accused/respondent submits that copy of the revision has been supplied to him.

Let reply be filed within two weeks with advance copy to the opposite party.

**Put up on 03.09.2020 at 02:30 PM for reply, alongwith connected matters.**

A copy of this order also sent to the Computer Branch for uploading on the official website.

**(SUJATA KOHLI)**

District & Sessions Judge-cum-Spl. Judge  
(PC Act) (CBI)/RADC/ND/07.08.2020

**Criminal Revision No. 24/2020  
CBI Vs. Avinash Chander**

07.08.2020

**Present: Sh. Umesh Chandra Saxena, Sr. PP for CBI/revisionist with holding IO / SI Nishender Diwakar.**

**None for accused/respondent.**

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020; 16/DHC/2020 dated 13.06.2020 and No. 26/DHC/2020 dated 30.07.2020.

None for accused/respondent has appeared despite service of notice through holding IO.

Let a fresh notice be issued to the accused/respondent directly through holding IO for appearance on VC on the next date.

**Put up on 03.09.2020 at 02:30 PM for appearance, alongwith connected matters.**

Copy of this order be annexed with notices/summons. A copy of this order be also sent to the Computer Branch for uploading on the official website.

**(SUJATA KOHLI)**

District & Sessions Judge-cum-Spl. Judge  
(PC Act) (CBI)/RADC/ND/07.08.2020

**Criminal Revision No. 27/2020**

**CBI VS. Ashutosh Pant**

**Present: Sh. Umesh Chandra Saxena, Sr. PP for CBI/revisionist with holding IO / SI Nishender Diwakar.**

**Sh. Radhey Shyam Ahuja, Advocate for accused/ respondent.**

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020; 16/DHC/2020 dated 13.06.2020 and No. 26/DHC/2020 dated 30.07.2020.

As per the holding IO accused/respondent has been duly served.

Ld. Counsel for the accused/respondent submits that copy of the revision has been supplied to him.

Let reply be filed within two weeks with advance copy to the opposite party.

**Put up on 03.09.2020 at 02:30 PM for reply, alongwith connected matters.**

A copy of this order also sent to the Computer Branch for uploading on the official website.

**(SUJATA KOHLI)**

District & Sessions Judge-cum-Spl. Judge  
(PC Act) (CBI)/RADC/ND/07.08.2020

**Criminal Revision No. 04/2020  
Avinash Chander Vs. CBI**

07.08.2020

**Present: None for revisionist.**

**Sh. Umesh Chandra Saxena, Sr. PP for CBI/respondent with  
holding IO / SI Nishender Diwakar.**

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020; 16/DHC/2020 dated 13.06.2020 and No. 26/DHC/2020 dated 30.07.2020.

None for accused/revisionist has appeared despite service of notice through holding IO.

Let a fresh notice be issued to the accused/revisionist directly through holding IO for appearance on VC on the next date.

**Put up on 03.09.2020 at 02:30 PM for appearance,  
alongwith connected matters.**

Copy of this order be annexed with notices/summons. A copy of this order be also sent to the Computer Branch for uploading on the official website.

**(SUJATA KOHLI)**

District & Sessions Judge-cum-Spl. Judge  
(PC Act) (CBI)/RADC/ND/07.08.2020

**Criminal Revision No. 28/2020  
CBI Vs. Ajit Singh**

07.08.2020

**Present: Sh. Umesh Chandra Saxena, Sr. PP for CBI/revisionist with holding IO / SI Nishender Diwakar.**

**Sh. Suyash Sinha, Advocate/Associate Counsel for accused/respondent.**

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020; 16/DHC/2020 dated 13.06.2020 and No. 26/DHC/2020 dated 30.07.2020.

As per the holding IO accused/respondent has been duly served.

It is submitted by Ld. Associate Counsel that Sh. Vikram Singh Panwar, Advocate was the main counsel for the accused/before the trial Court and he is at Uttrakhand and would be returning shortly.

**As requested, put up on 03.09.2020 at 02:30 PM for appearance of main counsel, alongwith connected matters.**

A copy of this order be sent to the Computer Branch for uploading on the official website.

**(SUJATA KOHLI)**

District & Sessions Judge-cum-Spl. Judge  
(PC Act) (CBI)/RADC/ND/07.08.2020